

IN THE CUSPTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, NEW
DELHI, PRINCIPAL BENCH NEW DELHI

Date of Hearing/Decision:06/01/2017

C/COD/52065/2015 and in Appeal No.C/53347/2015

[Arising out of Order-in-Original No.04/2015 dated 16.04.2015 passed by the Commissioner of
Customs (Export), ICD, New Delhi]

Raj Kumar Gupta

Appellant

Vs.

CC, New Delhi

Respondent

Appearance:

Rep. by none for the appellant.

Rep. by Shri Amresh Jain, DR for the respondent.

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Member (Technical)

Final Order No. 50168/2017

Per Justice Dr. Satish Chandra

None appeared on behalf of the appellants nor any application for adjournment is on
record.

2. Heard Shri Amresh Jain, Id. DR for the respondent/Revenue.
2. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA
SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
3. In view of the above, the appeal is dismissed for default.

[Order dictated & pronounced in open court]

(V. Padmanabhan)
Member (Technical)

(Justice Dr. Satish Chandra)
President

